

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 8**

**C.P.(CAA)/76(MB)2024 IN C.A.(CAA)/176(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES:    **DEVIPRASAD TAPARIA PVT LTD**

Section 230-232 of the Companies Act, 2013

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**ORDER**

**C.P.(CAA)/76(MB)2024 IN C.A.(CAA)/176(MB)2023**

- 1) Mr. Sanjay Shringarpure, Ld. Authorised Representative for the Petitioner is present. Heard Authorised Representative for the Petitioner for a considerable time.
- 2) The present Company Petition has been filed in the matter of **Scheme of Amalgamation of Deviprasad Taparia Private Limited ('the First Transferor Company')** and **Jagdish Prasad Taparia Private Limited ('the Second Transferor Company')** and **Jayakrishna Taparia Private Limited ('the Third Transferor Company')** and **Jyoti Prasad Taparia Private Limited (' the Fourth Transferor Company')** and **Omprakash Taparia Private Limited ('the Fifth Transferor Company')** and **Shyamsundar Taparia Private Limited ('the Sixth Transferor Company')** with **Pious Packaging Private Limited ('the Transferee**

**Company') and their Respective Shareholders and Creditors. Petition Admitted.**

- 3) The Petitioner, at least 10 days before the date fixed for hearing, shall publish the notice of hearing of the Petition in two Local Newspapers viz. one in English language Newspaper and another in Local Vernacular language Newspaper, having wide circulation in the area where the registered office of the Company and the Business of the Companies are situated as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- 4) The Petitioner Companies shall issue notices to statutory authorities and sectoral regulator, as required under Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, informing the date fixed for hearing.
- 5) The Petitioner shall host Notices along with the copy of the Scheme on their respective Websites, if any.
- 6) The Petitioners shall file proof of compliance electronically 3 days before the final hearing with this Tribunal. Petition is accordingly admitted and fixed for hearing and final disposal on **14.06.2024**.

Sd/-

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**